

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

No: O.M No.ASH-Lit/45/2021-03 dated: 13 -08-2021

GOVERNMENT ORDER NO:- 438 JK (LD) of 2021
DATED:- 13 - 08 - 2021

Sanction is hereby accorded to the appointment of Sh. Ramesh Kumar Giri,
Under Secretary to Government, Animal/Sheep Husbandry & Fisheries
Department as Officer In-Charge Litigation(OIC) in case titled Dr. Rizwana
Aftab V/s UT of JK & Ors. bearing WP (C) No. 1486/2021 CM No. 5048/2021
pending before Hon'ble High Court of Jammu and Kashmir/Central
Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be
governed by the provisions of Government Order No.1673-JK(LD) of 2021
dated 24.03.2021.

By order: of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 13 - 08 - 2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan
3. Joint Secretary(J&K). Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Animal/Sheep Husbandry & Fisheries Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


13/8/21
Khursheed Ahmad Bhat
Additional Secretary to Government